

Annexure-1

Name of the corporate debtor: EURO WOOD LUMBER PRIVATE LIMITED; Date of commencement of CIRP:07.03.2024 ;
on:31.03.2024

List of creditors as

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)
(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?						% of Voting share in CoC
1	Synergy Wood and Glass Private Limited	19.03.2024	24,21,71,608.00	24,21,71,608	Unsecured Financial Creditor	0	No	50.30%	0	0	0	0	
2	Simal Packaging Pvt Limited	31.03.2024	83,59,484.00	26,55,000.00	Unsecured Financial Creditor	0	No	0.55%	0	0	0	0	

Notes :**1. As per Regulation 14 of IBC 2016-**

Where the amount claimed by creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of claim based on the information available with him. The interim resolution professional or resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he came across additional information warranting such revision.

- 2 The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information /evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- 3 The Amount covered by Guarantee and security interest is taken as per Form C, however same is subject to review on receipt of information and discussion with Financial Creditor.
- 4 The amount covered by Guarantee and security interest is not mentioned in Form C and same is subject to review on receipt of information and discussion with Financial Creditor.